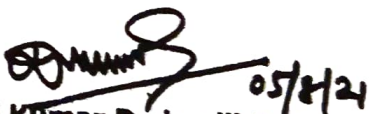


**NOTIFICATION**  
**Srinagar, the 5<sup>th</sup> of August, 2021**

**S.O. 266**.- In exercise of the powers conferred by Section 36A of the Jammu and Kashmir Panchayati Raj Act, 1989, and in partial modification of notification S.O 338 dated 30.10.2020, the Lieutenant Governor of Union territory of Jammu and Kashmir is pleased to notify the following terms and conditions of service of Mr. K.K. Sharma, IAS (Retd.), State Election Commissioner for the Union territory of Jammu and Kashmir; namely :-

1.	Salary	Last pay drawn at the time of his retirement from the earlier services less by the amount of the pension including commuted value thereof, plus D.A. as applicable.
2.	Tenure of Appointment	He shall hold office for a term of 05 years from the date on which he enters his office or till he attains the age of 65 years, whichever is earlier. Provided that the State Election Commissioner, may at any time by writing under his hand addressed to the Lieutenant Governor resign from his office or he may be removed in the manner provided in Section 36B of the J&K Panchayati Raj Act, 1989.
3.	Traveling Allowance	As was admissible to him at the time of his retirement from the previous service.
4.	Residential Accommodation	As was admissible to him at the time of his retirement from the previous service.
5.	Medical Facilities	As was admissible to him at the time of his retirement from the previous service.
6.	Leave	As was admissible to him at the time of his retirement from the previous service. <b>The power to grant or refuse leave to the State Election Commissioner and to revoke or curtail leave granted to him shall vest in the Lieutenant Governor.</b>
7.	Telephone Charges	As was admissible to him at the time of his retirement from the previous service.

By Order of the Lieutenant Governor.

  
(Manoj Kumar Dwivedi) IAS  
Commissioner/ Secretary to the Government

No.: GAD-SERVOKAS/145/2021

Dated: 05.08.2021

Copy to the:-

1. Mr. K.K. Sharma, IAS (Retd.), State Election Commissioner, J&K.
2. Secretary, Election Commission of India.

Copy also to the:-

1. Additional Chief Secretary, Health and Medical Education Department.
2. All Financial Commissioners.
3. Director General of Police, J&K.

4. All Principal Secretaries to Government.
5. Principal Resident Commissioner, J&K Government, New Delhi.
6. Principal Secretary to the Lieutenant Governor.
7. All Commissioner/ Secretary to Government.
8. Chief Electoral Officer, J&K.
9. Director General, J&K Institute of Management of Public Administration and Rural Development.
10. Joint Secretary, Department of Jammu, Kashmir and Ladakh Affairs, Ministry of Home Affairs, Government of India.
11. Director Information, J&K.
12. All Deputy Commissioners.
13. Secretary General, J&K Legislative Assembly.
14. All Heads of Departments/ Managing Directors/ Secretary, J&K Advisory Boards.
15. Director, Estates, J&K.
16. Director, Archives, Archaeology and Museums, J&K.
17. Secretary, J&K Public Service Commission/ Services Selection Board/ Board of Professional Entrance Examination.
18. Secretary, State Election Commissioner, J&K.
19. General Manager, Government Press, Jammu/ Srinagar.
20. Private Secretary to the Chief Secretary, J&K.
21. Private Secretary to Advisor (F)/ (B) & (BK) to the Lieutenant Governor.
22. Private Secretary to Commissioner/ Secretary to the Government, General Administration Department.
23. Incharge Website, GAD.
24. Notification file/ Stock file.